

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

206. C.P. (IB)/550(MB)2023

IN THE MATTER OF

Susee Auto Sales & Service Private Limited

Vs

Mahindra And Mahindra Limited

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 06.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Mohana Sharda (VC)
For the Respondent: Adv. Nishant Chothani (PH)

ORDER

The Ld. Counsel for the Petitioner prays for an adjournment. In the interest of justice, adjournment is granted after imposing a cost of Rs. 25,000/-. Let the cost be paid to the “*PM Relief Fund through Bharat Kosh*” before the next date and thereafter to advance the arguments. Adjourned to **04.06.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)